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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.369/2007 In
O.A. No.1381/2000
M.A. No.1866/2007

New Delhi this the 9th day of October, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Neena Ranjan, Member (A)

Sushma Jain
4, Bahubali Enclave,
Karkardooma,
Delhi-110092.

-Applicant

(By Advocate: Shri S. Sunil for Shri C. Hari Shankar)

Versus

1. Dr. K.N. Chaturvedi,
Secretary,
Legislative Department,
Ministry of Law, Justice and Company Affairs,
Shastri Bhawan,
New Delhi.
2. K.M. Chandrashekhar,
Cabinet Secretary,
Cabinet secretariat,
Rashtrapati Bhawan,
New Delhi.

-Respondents

(By Advocate: Shri P.P. Malhotra, learned ASG
and Shri K.R. Sachdeva)

ORDER (Oral)

Hon'ble Mr. Justice M. Ramachandran, VC(J)

OA-1381/2000 had been disposed of directing respondents to consider the claim of applicant for promotion as Additional Secretary to Government of India. It appears that respondents have challenged the above orders by filing Writ Petition (C) 4022/2001, which has since been dismissed on 18.04.2006.

2. Thereupon, application has been submitted for extension of time for compliance of the orders by the respondents. On the plea that no follow up action were taken on the representation of applicant filed as late as on 23.8.2007 and 30.08.2007, the present application was filed.

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3. Learned Standing counsel appearing on behalf of respondents had taken notice at the time of admission and had sought time for getting instructions in the matter. The Additional Solicitor General on instructions today with reference to an affidavit filed submits that final order has been filed in the matter and there is compliance. The order is seen as passed in September, 2006 but it is rather intriguing that it has not been communicated to applicant so far. We heard the counsel for applicant as well, who submits that all is not well, it appears.

4. However, now that affidavit has been filed and orders have been produced before us, we close these proceedings at this stage. It is made clear that these orders will not stand in the way of applicant for agitating her grievance, in manner that is admissible.

Neena Ranjan

(Mrs. Neena Ranjan)
Member (A)

cc.

M. Ramachandran

(M. Ramachandran)
Vice Chairman (J)